

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

C.P.No.72 (ND) 2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

NAME OF THE COMPANY: Himanshu Goyal And Think Video Digital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Ms. Anchal Basur, Advocate		
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	For the Respondent (s) :	Mr. Nitish Banra, Advocate Mr. Manish Raj, CP for ROC, Delhi		
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ORDER

The allegations raised by the Petitioner are in respect of mis-management of the funds of the Respondent company. The Petitioner who is stated to be a Director and shareholder is the only investor who has put in a sum of more than Rs.17 lakhs in the start up company which was incorporated in November, 2015. It is submitted by the Ld. Counsel for the Petitioner that the withdrawals made by the Respondents are not backed by the vouchers on record. This aspect can only be looked after by an Accountant.

(Lekh Raj Singh)



Accordingly, we appoint Mr. Jagdish (Tel No. 9971610777) to look into the bank statements and the vouchers. The Accountant shall make a report with respect to the amounts which remain unexplained or are without vouchers. The fees of the Accountant is fixed at Rs.30,000/- to be borne by both the sides equally.

To come up on 17th October, 2017 for a report.

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— Sd —

(S. K. Mohapatra)
Member (T)

— Sd —

(Ina Malhotra)
Member (J)